

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4884
ANSWERED ON:20.12.2002
WAGE STRUCTURE IN FCI
HASSAN KHAN

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the present wage structure of the permanent labourers working with Food Corporation of India in the country; and
(b) the details of the welfare schemes formulated by the Government in the interest of these labourers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SH KRISHNAM RAJU)

(a): The wage structure of the Departmental labourers working with the Food Corporation of India is as under :-

Category of Labour Scales of Pay

Godown Mazdoor	Rs.3700-060-4180-075-5830
Ancillary Labour	Rs.3840-080-4320-100-6720
Handling Labour	Rs.3900-090-4260-100-6860
Mondal	Rs.4000-100-4800-115-7330
Sardar	Rs.4160-115-5195-125-7820

Besides basic pay in the respective pay scales, these labourers are paid House Rent Allowance, Dearness Allowance and City Compensatory Allowance as applicable to the employees of the Public Sector Undertakings under the Industrial Dearness Allowance (IDA) pattern.

The labourers working under the Direct Payment System (DPS) are also on regular rolls of the FCI. They are paid wages on piece rate basis. In case the piece rate wages fall short of the minimum guaranteed wages with reference to the work done by them, they are paid the minimum guaranteed wages as under:-

Handling Labour	Rs.116/- per day
Mondal	Rs.119/- per day
Sardar	Rs.126/- per day

The Ancillary labourers working under the Direct Payment System in the FCI are paid on time rate basis @ Rs.97/- per day.

(b): Besides the benefits available under the Workmen Compensation Act, Payment of Gratuity Act, Schemes under Employees Provident Fund Act and Ex-Gratia in lieu of Bonus, the following Welfare Schemes are applicable to the departmental labourers:-

- i) Indoor/outdoor medical facility for the labourers and their dependant family members.
- ii) Special Disability Leave to the labourers who sustain injury in the course of employment.
- iii) Lunch Subsidy.
- iv) Provision of uniform.
- v) Washing allowance.
- vi) Ex-gratia relief for suffering prolonged disease.
- vii) Transport reimbursement.
- viii) Children Education Allowance, Tutition Fees, Science Fees, Allowance for mentally retarded and handicapped children.
- ix) Leave Travel Concession (Bharat Darshan / Home Town) or Encashment of LTC and encashment of Earned Leave.
- x) Benovelent Fund.

- xi) House Building Advance, Conveyance Advance, Festival Advance.
- xii) Memento Gift on superannuation.
- xiii) Compassionate appointment of kith and kin of the deceased / medically retired labour.
- xiii) Privilege / Sick Leave.
- xiv) Productivity Linked Incentive Scheme.

Besides the statutory benefits applicable to the Direct Payment System labourers under Workmen Compensation Act, Payment of Gratuity Act, schemes framed under Employees Provident fund Act and Ex.gratia in lieu of Bonus @ 8.33%, they are also entitled for Sick Leave, Productivity Linked Incentive, Festival Advance and appointment of next kith and kin on compassionate ground.